

**DIVISION BENCH**

**ITEM NO. 9**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CA No. 28/2022 IN TP No. 50/ALD/2016**  
**(CP No. 80/ND/2015)**

**CORAM:**

- 1. SHRI HARNAM SINGH THAKUR,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI SUBRATA KUMAR DASH,  
HON'BLE MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 26<sup>th</sup>  
SEPTEMBER, 2022, 2:30 pm**

<b>NAME OF THE COMPANY</b>	<b>ANURAG DIXIT V/S GALAXY LIFE CARE SERVICES PVT LTD</b>
<b>UNDER SECTION</b>	<b>397/398 OF COMPANIES ACT 1956</b>

**COUNSEL APPEARED THROUGH VIDEO CONFERENCING:**

Sh. Abhay Kumar Das alongwith Ms. Shabnam Shalini, Advs.

*:For petitioner in main CP & Res. in CA No. 28/2022*

Sh. Rajnish Sinha, Adv. *:For Res. No. 1 in main CP & applicant in CA No.28/2022*

**CA No. 28/2022**

This is an application to place on record the valuer's report in connection with the share valuations which is part of the settlement offer given by the applicant.

A copy of the same has also been supplied to the counsel opposite. The same is taken on record.

In the meanwhile, the Ld. Counsel for the opposite party is directed to place his objections on record, if any, within one month.

List this matter on 30<sup>th</sup> November, 2022.

*—Sd—*

**(Subrata Kumar Dash)  
Member (Technical)**

**26<sup>th</sup> September, 2022**

*Bipul Kumar Tiwari  
(Stenographer)*

*—Sd—*

**(Harnam Singh Thakur)  
Member (Judicial)**